

WP(C)No. 317 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioner.

Ms NG Shylla, Advocate, present for the State respondents.

Shri S Sen Gupta, Advocate, present for private respondents No. 6 and 7.

Learned counsel for the petitioner prays for and is allowed further one week's time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 5.

List after one week.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 326 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Ms P Das, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 330 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Ms A Sinha, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for respondent No. 1.

Shri PN Nongbri, Advocate, present for respondent No. 2.

Ms Nongrum, Advocate, present for respondents No. 3 to 5.

Learned counsel for respondent No. 1 prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 3 to 5.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 379 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Ms A Sinha, Advocate, present for the petitioners.

Ms PS Nongbri, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 380 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri JM Thangkhiew, Advocate, present for the petitioner.

Ms NG Shylla, Advocate, present for the State respondents.

Learned counsel for respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 2 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioners.

Shri H Kharmih, Advocate, present for respondents No. 1 to 4.

Shri SA Sheikh, Advocate, present for respondents No.5 and 6.

Learned counsel for respondents No. 1 to 4 and learned counsel for respondents No. 5 and 6 pray for and are allowed further three weeks' time to file counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 36 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Ms M Devi, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the State respondents.

Learned counsel for the petitioner prays for and is allowed to get the notice served on respondent No. 5 by hand (DASTI). The petitioner may file affidavit of service within a period of three weeks.

Respondents No. 1 to 4 are allowed further time to file their counter affidavits within a period of three weeks.

List after three weeks

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 49 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents.

Adjourned at the request of the learned counsel for the petitioner. List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 51 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri RK Bhatra, Advocate, present for the petitioner.

Shri KS Kynjing, Advocate General, assisted by Shri S Sen Gupta, Advocate, present for respondents No. 1 to 3.

Shri AS Siddiqui, Advocate, present for respondents No. 4 and 5.

Shri R Deb Nath, CGC, present for respondent No. 6.

Rejoinder affidavit has been filed by the petitioner to the counter affidavit filed on behalf of respondents No. 1 to 3. Same be taken on record.

Newly impleaded respondent No. 6 i.e. Union of India prays for and is allowed four weeks' time to file counter affidavit.

Learned counsel for respondents No. 4 and 5 also prays for and is allowed further four weeks' time to file counter affidavit

List on 03.06.2014.

Interim order dated 05.03.2014 is extended till the next date of listing.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 54 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for respondents No. 1 to 5.

Ms Das, Advocate, present for respondent No. 6.

Learned counsel for respondents No. 1 to 5 and learned counsel for respondent No. 6 pray for and are allowed further three weeks' time to file counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 57 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri H Kharmih, Advocate, present for respondents
No. 1 to 4.

Learned counsel for the respondents No. 1 to 4
prays for and is allowed further four weeks' time to file
counter affidavit.

Learned counsel for the petitioner pressed for
interim order in this writ petition.

Heard.

By means of this writ petition, the petitioner has
challenged the order dated 23.08.2013, passed by the
respondent No. 2 Director of School Education and
Literacy, whereby, Committee of Management headed by
the petitioner is approved only for one year.

It is pleaded on behalf of the petitioner that under
the Rules Committee of Management was entitled for
approval for a period of three years.

Admit the petition.

Having heard learned counsel for the parties and
after going through the papers on record, as an interim
measure, it is directed that the tenure of the Managing
Committee which is approved by the respondent No. 2
shall not expire till the next date of listing. However, it is
clarified that the tenure shall not be treated to be
extended beyond the period provided under the Rules.

List after four weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 237 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Ms B Das, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for respondents No. 1 to 3.

Ms A Sinha, Advocate, present for respondent No.4.

Learned counsel for respondents No. 1 to 3 prays for and is allowed further three weeks' time to file counter affidavit.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed to the counter affidavit filed on behalf of respondent No. 4.

List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 273 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri SA Sheikh, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for respondents No. 1 to 3.

Shri AH Hazarika, Advocate, present for respondent No. 4.

Heard.

Admit the petition.

Counter affidavit has been filed on behalf of respondent No. 4. Same be taken on record.

Learned counsel for the petitioner states that there is no need to file rejoinder affidavit to the said counter affidavit.

As far as counter of respondents No. 1 to 3 is concerned, learned counsel for said parties states that there is no requirement to file counter affidavit on behalf of said parties.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 281 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
28.04.14

WP(C)No. 315 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri B Khyriem, Advocate, present for the petitioners.

Ms NG Shylla, Advocate, present for the State respondents.

Shri PN Nongbri, Advocate, present for respondent No. 4.

Shri KP Bhattacharjee, Advocate, present for respondent No. 5.

Shri MF Qureshi, Advocate, present for respondents No. 7 to 9.

Respondent No. 6 is treated sufficiently served as notice sent to him by Registered Post is not received back for more than five months.

Learned counsel for respondent No. 4 and learned counsel for respondent No. 5 pray for and are allowed further three weeks' time to file counter affidavits.

List after three weeks. Meanwhile, respondents No. 7 to 9 are allowed to file their counter affidavits.

CHIEF JUSTICE

dev
28.04.14

Review Petn No. 4 of 2014
IN Review Petn 145 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri KP Bhattacharjee, Advocate, present for the respondents.

Shri Lalkhawmuana, Advocate, present for the petitioner.

List this review application after four weeks along with Contempt Case No. 36 of 2012.

CHIEF JUSTICE

dev
28.04.14

Cont Case No. 36 of 2012

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri Lalkhawmuana, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

This contempt petition has been filed by the petitioner complaining disobedience of order dated 29.02.2012, passed in WP(C)No. 115 (SH) of 2011, whereby, direction was issued to the Home Department of the State for rehabilitation of one member of the family of Havildar Lalparmawia Lushai.

Issue notices to Shri F Kharlyngdoh, Secretary to the Home Department, Govt. of Meghalaya, Shillong and Shri Anurag Kumar, IPS, Commandant 4th MLP (IR) Battalion (TACT HQ), Police Line, Vikas Puri, New Delhi, who are shown as alleged contemnors in the contempt petition.

The aforesaid respondents are directed to file their responses within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
28.04.14

MC No. 1 of 2014
IN WP(C)No. 2 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 2 of 2014.

CHIEF JUSTICE

dev
28.04.14

MC No. 39 of 2014
In WP(C)No. 49 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 49 of
2014.

CHIEF JUSTICE

dev
28.04.14

MC No. 42 of 2014
IN WP(C)No. 54 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 54 of
2014.

CHIEF JUSTICE

dev
28.04.14

MC No. 137 of 2014
IN WP(C)No. 2 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the applicants/writ petitioners.

Shri H Kharmih, Advocate, present for respondents No. 1 to 4.

Shri SA Sheikh, Advocate, present for respondents No.5 and 6.

Learned counsel for the applicants/writ petitioners pray for and are allowed to withdraw this Misc. Case.

Accordingly, this Misc. Case No. 137 of 2014 is dismissed as withdrawn.

CHIEF JUSTICE

dev
28.04.14

MC No. 138 of 2014
IN WP(C)No. 51 of 2014

28.04.2014

HON'BLE THE CHIEF JUSTICE

Shri RK Bhatra, Advocate, present for the applicant.

Shri KS Kynjing, Advocate General, assisted by Shri S Sen Gupta, Advocate, present for respondents No. 1 to 3.

Shri AS Siddiqui, Advocate, present for respondents No. 4 and 5.

Shri R Deb Nath, CGC, present for respondent No. 6.

Heard.

By means of this application, the writ petitioner/applicant has prayed impleadment of Union of India as respondent No. 6 in WP(C)No. 51 of 2014.

Having considered the submissions of the learned counsel for the parties, the application for impleadment of Union of India as respondent No. 6 in the WP(C)No. 51 of 23014, is allowed.

Misc. Case stands disposed of.

CHIEF JUSTICE

dev
28.04.14

MC No. 272 of 2013
IN WP(C)No. 237 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 237 of
2013.

CHIEF JUSTICE

dev
28.04.14

MC No. 348 of 2013
IN WP(C)No. 317 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 317 of
2013.

CHIEF JUSTICE

dev
28.04.14

MC No. 376 of 2013
IN WP(C)No. 330 of 2013

28.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 330 of
2013.

CHIEF JUSTICE

dev
28.04.14